

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KARUTURI CERAMICS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	KARUTURI CERAMICS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	18.06.2010
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ ROC, Vijayawada (As available at MCA portal)
4. Corporate Identity No. of corporate debtor	U26933AP2010PTC117739
5. Address of the registered office and principal office (if any) of corporate debtor	23-16-44, Jaigopal Bhavan Haripuram, Rajahmundry, East Godavari, Andhra Pradesh, PIN - 533105 (As available at MCA portal)
6. Insolvency commencement date in respect of corporate debtor	24.04.2024 (Order copy uploaded on 27.04.2024)
7. Estimated date of closure of insolvency resolution process	20.10.2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Naga Bhushan Bhagawati Reg. No: IBBI/IPA-001/IP-P00032/2016-17/10085
9. Address and e-mail of the interim resolution professional, as registered with the Board	Naga Bhushan Bhagawati H.No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: bnagabhushan@yahoo.com,
10. Address and e-mail to be used for correspondence with the interim resolution professional	Naga Bhushan Bhagawati H.No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: rp.karuturiceramics@gmail.com
11. Last date for submission of claims	11.05.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> Physical Address: As given in Col. 10 above.

Notice is hereby given that the National Company Law Tribunal, Amaravati has ordered the commencement of Corporate Insolvency Resolution Process of the M/s. Karuturi Ceramics Private Limited on 24.04.2024 (Order copy uploaded on 27.04.2024)

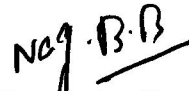
The creditors of M/s. Karuturi Ceramics Private Limited are hereby called upon to submit their claims with proof on or before 11.05.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (Not Applicable) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

  
Naga Bhushan Bhagawati  
Interim Resolution Professional  
M/s. Karuturi Ceramics Private Limited

Date: 27.04.2024  
Place: Hyderabad

